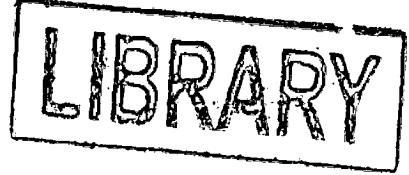


CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/00474/2016

Date of Order: 29.07.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

Smt. Indra Devi @ Indra Devi
Pandit & Anr.
Vs.
E. Rly.

For the Applicant : Mr. N. Bandyopadhyay, Counsel

For the Respondents : Mr. SK Das, Counsel

ORDER (Oral)

Heard both.

2. The prayer of the applicants seeking employment assistance in favour of applicant no. 2 has been already rejected on 13.01.2012 on the ground that the missing employee less than two years of service left to retire due to which the appointment on compassionate ground of his son could not be allowed. As the order dated 13.01.2012 is under challenge and the order dated 26.07.1998, submitted by the Id. counsel for respondents, clearly spells out that the benefits of compassionate appointment could not be applicable to the case of the railway employee who has less than 2 years to retire on the date from which he has been missing. The rejection order dated 13.01.2012 therefore could not be faulted with.

3. However, learned counsel for applicant submitted that the family is badly starving, therefore the OA is dismissed with liberty to the applicant to challenge the Railway Board order dated 26.07.1998, if so advised.

4. The copy of the Railway Board letter dated 26.07.1998 is taken on record.

5. Thus the OA is dismissed with the aforesaid liberty.

(Bidisha Banerjee)
Member (J)